

**Dearness Allowance as Dearness Pay**

££1110. DR. BAPU KALDATE: Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken any action to treat a part of dearness allowance payable to the Central Government employees as dearness pay for the purpose of calculating pension, gratuity etc. to the retiring Central Government employees as stipulated in the Report of the Fourth Central Pay Commission;

(b) if so, what are the details in this regard; and

(c) if the reply to part (a) above be in the negative, what are the reasons for not taking any action in the matter which has become due in terms of recommendations of the Fourth Central Pay Commission?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (c) The Fourth Central Pay Commission has not made any specific recommendation for treatment of any portion of Dearness Allowance as Dearness pay for any purpose including Pension and Gratuity etc. to the retiring Central Government employees. However, on a demand made by the Staff Side of the National Council (JCM), the question of treating a portion of Dearness Allowance as Dearness Pay for certain purposes is under examination by the Government.

**Special Duty Allowance to Central Government Employees in Assam**

1111. DR. NAGEN SAIKIA: Will the Minister of FINANCE be pleased to state:

(a) the reasons for giving Special Duty Allowance to the Central Gov-

£ £ Previously Unstarred Question No. 725, transferred from 25th July, 1991,

ernment employees posted in Assam from other parts of the country; and

(b) whether this allowance is proposed to be allowed to all the Central Government Employees posted in Assam irrespective of their places of birth?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b) The Special (Duty) Allowance was granted as an incentive for attracting and retaining the services of Competent Central Government employees having All India Transfer Liability on their posting in the North Eastern Region including the State of Assam. The entire scheme of the grant of Special (Duty) Allowance is, however, under review.

**Setting up of Joint Ventures Abroad**

\*\*\*\*1112. MISS SAROJ KHAPARDE: Will the Minister of COMMERCE be pleased to state:

(a) what was the number of proposals relating to the setting up of joint ventures abroad which were scrutinised by Government during the last 3 years and till date; and

(b) what is the number of such proposals cleared by Government during the same period?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) 173 such proposals were scrutinised in the Ministry since the beginning of 1988 till date.

(b) A total of 79 joint venture proposals were approved during this period.

\*\*\*Previously Unstarred Question No. 710, transferred from 25th July, 1991.

\*\*\*\*Previously Unstarred Question No. 705, transferred from 25th July, 1991.